

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 200/94.

Dt. of Decision : 21-10-94.

K. Veeraswamy

.. Applicant.

vs

1. The Asst. Engineer, Phones,
E.10-B Exchange,
Khammam-507 003.
2. The Telecom District Engineer,
Khammam-507 050.
3. The General Manager,
Telecommunications, Warangal
Area, Warangal - 506 012.
4. The Chairman, Telecom Commission
(rep. Union of India),
New Delhi - 110 001.

.. Respondents.

Counsel for the Applicant : Mr. C. Suryanarayana

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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.. 2 ..

O.A.No. 200/94

Date of Order: 21.10.1994

X As per Hon'ble Shri A.V.Haridasan, Member (Judl.) X

- - -

Learned counsel for the applicant submits that he has been instructed to withdraw the application as the respondents agreed to consider his case favourably. Hence the applicant wants to withdraw the application.

The application is dismissed as .. without any order as to costs.

(A.B.GORTHI)
Member (Admn.)

(A.V.HARIDASAN)
Member (Judl.)

Dated: 21st October, 1994

Arun
Dy. Registrar

(Dictated in Open Court)

sd

Copy to:-

1. The Asst. Engineer, Phones, E-10-B Exchange, Khamman.
2. The Telecom District Engineer, Khamman-050.
3. The General Manager, Telecommunications, Warangal-012.
4. The Chairman, Telecom Commission (rep. Union of New Delhi-001).
5. One copy to Sri. C.Suryanarayana, advocate, CA.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

Andhra
andhra

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C.C. to file
C.M. 200/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

Dated: 21/10/94

ORDER/JUDGMENT.

M.R./R.P/C.P/No.

D.A.NO.

200/94

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

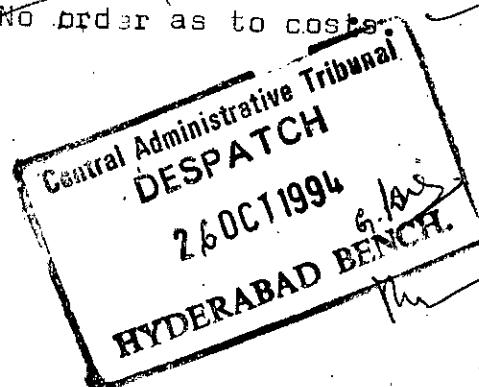
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

NO SPARE COPY



YLKR

21/10/94